West Bengal Act XXIX of 1961 THE RABINDRA BHARATI ACT, 1961.

[Passed by the West Bengal Legislature.]

[Assent of the President was first published in the Calcutta Gazette, Extraordinary, of the 10th January, 1962.]

[10th January, 1962.]

An Act to establish a University to perpetuate the memory of Rabindranath Tagore.

WHEREAS it is expedient to perpetuate the memory of Rabindranath Tagore and, to that end, to establish, on the occasion of his one hundredth birth anniversary, a University at his residential house in Calcutta for the advancement of learning and culture, particularly in the branches of music, the fine arts, dance and drama;

It is hereby enacted in the Twelfth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

CHAPTER 1.

Preliminary.

1. (1) This Act may be called the Rabindra Bharati Short Act, 1961.

Short title, extent and commencement.

- (2) It extends to the whole of West Bengal.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
 - 2. In this Act, unless the context otherwise requires,— Definitions.
 - (a) "the Academy" means the Academy of Dance, Drama and Music established and sponsored by the Government of West Bengal and functioning at No. 6/4, Dwarkanath Tagore Lane in Calcutta;
 - (b) "Chancellor" means the Chancellor of the University;
 - (c) "institution" includes a college, school, centre of culture, museum, library or any other organisation, by whatever name called, for training, instruction, research or study;
 - (d) "Minister" means the Minister-in-charge of the Department of Education of the Government of West Bengal;
 - (e) "prescribed" means prescribed by Statutes, Ordinances, Regulations or Rules made under this Act;

(Chapter II .- The University .- Sections 3, 4.)

- (f) "Principal" of an institution means the Head of the institution by whatever designation he may be described or called:
- (g) "Rabindra Bharati Society" means the society, by whatever name called, which was registered under the Societies Registration Act, 1860, under XXI of the name and style of Rabindra Bharati on the 1860.

 15th January, 1947, having its office at No. 5, Dwarkanath Tagore Lane in Calcutta;

Dwarkanath Tagore Lane in Calcutta;

(h) "Statutes", "Ordinances", "Regulations" and "Rules" mean respectively the Statutes, Ordinances, Regulations and Rules of the Univer-

sity made under this Act;

(i) "Teacher" means a Professor, Reader, Lecturer, Demonstrator, Instructor, or any other person holding a teaching post in the University or an institution;

- (j) "Teacher of the University" means a person appointed or recognised as such by the University, either wholetime or part time, for the purpose of imparting instruction in the University; and
- (k) "the University" means the University known as Rabindra Bharati established and incorporated under this Act.

CHAPTER II.

The University.

Establishment of the University.

- 3. (1) The State Government shall, by notification in the Official Gazette, establish at the ancestral house of Rabindranath Tagore in Calcutta a University to be known as Rabindra Bharati, for the advancement of learning and culture, particularly in the branches of music, the fine arts, dance and drama.
- (2) The first members of the University referred to in sub-section (2) of section 9 and all persons who may hereafter become members of the University shall, so long as they continue to be such members, constitute a body corporate by the name of Rabindra Bharati and shall have perpetual succession and a common seal, and shall sue and he sued by that name.
 - 4. On the establishment of the University-
 - (1) the maintenance, management and control of the Academy, and all properties, movable or immovable, owned by the State Government and held for the purposes of the Academy, including all rights and liabilities of the State Government in relation to the Academy, shall vest in the University and the Academy shall be deemed to be a part of the University;

University to take over management of the Academy of Dance, Drama and Music.

(Chapter II.—The University.—Sections 5, 6.)

- (2) persons employed in the Academy and continuing in office immediately before the date of establishment of the University shall, subject to such terms and conditions, not being less advantageous than what they were entitled to immediately before that date, as may be determined by the University, be deemed to be employees of the University.
- The University may enter into an agreement with Power the Rabindra Bharati Society or any other institution for the sity to promotion of any of the objects of the University and such take over agreement may provide for the taking over, on such terms functions and conditions as may be agreed upon, of all or any of the Robin functions of the Rabindra Bharati Society or such other Bharati institution.

Society or other institutions.

6. The University shall have the following powers, Powers of namely:

the University.

- (1) to provide for the teaching of, and for training and instruction in, all branches of humanities and science and, in particular, in music, the fine arts, dance and drama and to make provision for research and for the advancement and dissemination of knowledge;
- (2) to establish, maintain or manage institutions, including libraries, museums and such other organisations as it may consider fit;
- (3) to affiliate to itself or recognise institutions situated in the State of West Bengal, in respect of all or any of the following subjects, namely, music, fine arts, dance and drama, but not in respect of any other branch of humanities or any branch of and to withdraw such affiliation or science recognition;
- (4) to institute degrees, titles, diplomas, certificates and other academic distinctions;
- (5) to hold examinations and to confer degrees, titles, diplomas, certificates and other academic distinctions on persons who—
 - (a) shall, unless exempted therefrom in accordance with the Statutes, have pursued in an institution established, maintained, managed or recognised by the University or affiliated to it, such courses of study and shall have passed such may be examinations as prescribed Ordinances; or

(Chapter II.—The University.—Section 6.)

- (b) shall have carried on research under such conditions as may be prescribed by Ordinances;
- (6) to confer honorary degrees, titles or other academic distinctions in accordance with the Statutes;
- (7) to co-operate with other Universities, institutions and other authorities in furtherance of the objects of the University in such manner and for such purposes as the University may determine;
- (8) to institute and make appointments to professorships, readerships, Teacherships of the University, lecturerships or any other teaching posts;
- (9) to institute and award fellowships, scholarships, exhibitions, prizes, medals and other honours and distinctions:
- (10) to prescribe, demand and receive fees, fines and other charges;
- (11) to establish, maintain and manage hostels and other places of residence for the students of the University, to recognise such hostels and other places and to withdraw recognition therefrom;
- (12) to provide for the supervision and control of the residence and discipline of the students of the University and of institutions established, maintained, managed or recognised by, or affiliated to, the University and to make arrangements for promotion of their health and general welfare;
- (13) to conduct, co-ordinate, regulate and control postgraduate research work and teaching in the institutions established, maintained, managed or recognised by, or affiliated to, the University;
- (14) to define the powers and duties of the officers of the University other than the Chancellor and the Vice-Chancellor:
- (15) to provide for the inspection, or investigation into the affairs, of any institution, library, museum or other organisation referred to in clause (2);
- (16) to create such administrative, ministerial or other posts under the University as it may deem fit and to make appointments thereto:
- (17) to receive grants, donations, endowments and bequests and to raise loans;
- (18) to make grants and advances;
- (19) to enter into contracts:
- (20) to acquire, hold and dispose of property, movable or immovable, for furthering any of the objects of the University;
- (21) to make grants for the maintenance of the National Cadet Corps; and

(Chapter II.—The University.—Sections 7—9.)

- (22) to do all other acts and things, whether incidental to the powers aforesaid or not, as may be necessary for furthering the objects of the University and for promoting humanities, science, music, the fine arts, dance, drama and other branches of learning.
- 7. (1) The University shall not discriminate against any Prohibiperson on grounds only of religion, race, caste, sex, place of birth, language or any of them with regard to-
 - (a) admission as a Teacher or student; or
 - (b) the holding of any office; or
 - (c) the acquisition of any degree, title, diploma, certificate or other academic distinction; or
 - (d) the exercise or enjoyment of any power or privilege.
- (2) Nothing in this section shall prevent the University from accepting any benefaction the terms whereof are contrary to the provisions of this section or from acting in accordance with such terms or the terms of any other similar benefaction which has been or may be accepted by any institution established, maintained, managed or recognised hy the University or affiliated to it.
- (1) The University may constitute an Executive Council, an Academic Council, and such Faculties, Departments, Committees, Boards, Councils, and other authority and deleor authorities as it may deem fit and shall prescribe by gation of Statutes the powers and duties of every such subordinate powers to authority.

authorities

- (2) The University may delegate such of its powers as it may deem expedient to any of the subordinate authorities constituted by it under sub-section (1) or to any of its officers and, may, at any time, withdraw at its discretion any power so delegated.
 - 9. (1) The following persons shall be the members of Members the University, namely:-
 - (i) the Chancellor, ex-officio:
 - (ii) the Vice-Chancellor. ex-officio;
 - `(iii) the Secretary, Department of Education, Government of West Bengal, ex-officio;
 - (iv) the Secretary, Department of Finance, Government of West Bengal, ex-officio;
 - (v) the President, Board of Secondary Education, West Bengal, ex-officio:

tion as to discrimination on grounds of religion. race, caste. sex, place of birth or language.

of the University and their terms of office.

(Chapter II.—The University.—Section 9.)

- (vi) Principals of institutions established, maintained or managed by the University, ex-officio;
- (vii) three Heads of Departments of institutions established, maintained or managed by the University, not being Principals of such institutions, to be appointed by the Chancellor in accordance with provisions of sub-section (1) of section 10;
- (viii) one representative of Visva-Bharati to be appointed by the Chancellor on the recommendation of the *Upacharya* of Visva-Bharati;
 - (ix) two representatives of the Rabindra Bharati Society, not being Principals or Teachers of any institution either established, maintained, managed or recognised by the University or affiliated to it, to be appointed by the Chancellor on the recommendation of the President of the Rabindra Bharati Society;
 - (x) the General Secretary of the Rabindra Bharati Society, ex-officio;
 - (xi) the President, Bangiya Sahitya Parishad, ex-officio;
 - (xii) the President, The Asiatic Society, ex-officio;
- (xiii) the President, Academy of Fine Arts, Calcutta, ex-officio;
- (xiv) former Vice-Chancellors of the University except those who may have expressed their unwillingness in writing to serve as members, ex-officio:
- (xv) two Principals of institutions affiliated to the University to be appointed by the Chancellor in accordance with the provisions of sub-section (2) of section 10;
- (xvi) not more than five persons, to be appointed by the Chancellor, having special knowledge or practical experience in respect of one or more of the following subjects, namely, Literature, Philosophy, History, Science, the Fine Arts, Music, Dance and Drama.
- (2) The persons referred to in clauses (i) to (v) and (x) to (xiii) of sub-section (1) shall be the first members of the University.
- (3) As soon as may be after the University has been established, it shall take all necessary steps for the appointment of the persons referred to in clauses (vi) to (ix), (xv) and (xvi) of sub-section (I) as members of the University.

(Chapter II .- The University .- Section 10.)

(4) A member of the University other than an ex-officio member shall hold office for a term of two years from the date on which he is appointed:

Provided that—

- (a) such term of two years shall be held to include any period which may elapse between the expiry of the said two years and the date of appointment of a new member in place of the member whose term of office expires;
- (b) the members referred to in clause (vii) or clause (vi) or clause (xv) of sub-section (1) shall cease to hold office as such as soon as they cease to hold office as heads of departments of institutions or as Principals of institutions established, maintained or managed by, or affiliated to, the University, as the case may be.
- (1) The University shall maintain and keep up-to- Register date in accordance with the Statutes, a register of the names of heads of departments of institutions established, maintained or managed by the University and the names of all Principals. such heads of departments shall be entered therein in order of their seniority. The persons whose names are entered in the register shall, except where they are Principals, bo entitled, in order of their seniority, to be appointed, by rotation, as members of the University as provided in clause (vii) of sub-section (1) of section 9.

ments and

- (2) The University shall in like manner maintain and keep up-to-date a separate register of the names of Principals of institutions affiliated to the University and the names of all such Principals shall be entered therein in order of their seniority. The persons whose names are entered in such register shall be entitled, in order of their seniority, to be appointed by rotation as members of the University as provided in clause (xv) of sub-section (I) of section 9.
- (3) For the purposes of sub-section (1) or of sub-section (2), the seniority of a person shall be determined in accordance with the Statutes, having regard,-
 - (a) in the case of a person referred to in sub-section (1), to the period of service rendered by such person maintained institutions established, managed by the University, and
 - (b) in the case of a person referred to in sub-section (2), to the total period during which such person has perved as a Principal in any institution teaching for a degree or post-graduate course of University incorporated by law in India.
- (4) If any question arises relating to the seniority of any person whose name is entered in a register referred to in subsection (1) or sub-section (2), the question shall be decided

(Chapter 11.—The University.—Sections 11, 12.)

by the University and an appeal from such decision shall, if preferred within thirty days from the date of such decision, lie to the Chancellor.

Disqualification for membership.

- 11. (1) No person shall be qualified for appointment as a member of the University if, at the time of his appointment, he—
 - (a) has been declared by a competent court to be of unsound mind; or
 - (b) is an undischarged insolvent; or
 - (c) has been convicted by a court of law for an offence which involves moral turpitude.
- (2) If any member incurs any of the disqualifications enumerated in sub-section (1) after the date of his appointment or if the Chancellor is satisfied that any member bad been suffering from any such disqualification at the time of his appointment as such member, he shall be removed from his office as a member of the University by the Chancellor.

Casual vacancies.

- 12. (1) If a casual vacancy arises by reason of any member appointed under clause (vii), clause (xv) or clause (xvi) of sub-section (1) of section 9 having—
 - (a) refused to serve as a member, or
 - (b) died, or
 - (c) resigned his office as a member, or
 - (d) ceased to be a member under clause (b) of the proviso to sub-section (4) of section 9, or
 - (e' been removed from his office as a member under sub-section (2) of section 11,

the Chancellor shall appoint a person with the requisite qualifications to fill the vacancy.

- (2) If a casual vacancy arises in the seat of any member appointed under clause (viii) or clause (ix) of sub-section (I: of section 9 for any of the reasons referred to in clause (a), (b), (c) or (e) of sub-section (I), such vacancy shall be filled by another person to be appointed by the Chancellor on the recommendation of the Upacharya of Visva-Bharati or of the President of the Rabindra Bharati Society, as the case may be.
- (3) Any person appointed under sub-section (1) or subsection (2) shall also hold office for a term of two years from the date of his appointment as a member, and the provisions of clauses (a) and (b) of the proviso to sub-section (4) of section 9 shall also apply to such member.

(Chapter II.—The University.—Section 13.—Chapter III.— ` Officers of the University.—Sections 14—17.)

13. No act or proceeding of the University or of any safeguard subordinate authority of the University shall be called in invalidaquestion or invalidated merely by reason of the existence of bion of a vacancy or vacancies among its members or any member acts or not having been duly appointed or having become proceedings become proceeddisqualified.

of the University.

CHAPTER III.

Officers of the University.

- the Officers **14.** The following shall be the officers \mathbf{of} of the University: -University.
 - (i) The Chancellor,
 - (ii) The Vice-Chancellor,
 - (iii) The Finance Officer,
 - (iv) The Registrar, and
 - (v) such other persons in the service of the University as the University may declare to be officers of the University.
- The Governor of the State of West Bengal shall be the ex-officio Chancellor of the University and shall, when present, preside at meetings of the University including any convocation of the University.

Chancellor.

16. (1) The Vice-Chancellor of the University shall be The Viceappointed by the Chancellor in consultation with the Minister. He shall be paid from the University Fund such salary and other emoluments as the Chancellor may decide and shall hold office for four years.

- (2) If the Vice-Chancellor is, by reason of leave, illness or other cause, temporarily unable to exercise the powers and perform the duties of his office, the University may, subject to the approval of the Chancellor, appoint one of its members to exercise the powers and perform the duties of the Vice-Chancellor.
- (3) If a vacancy occurs in the office of the Vice-Chancellor by reason of his resignation or death or the expiration of his term of office, the Chancellor shall appoint a new Vice-Chancellor and pending such appointment the University shall, subject to the approval of the Chancellor, appoint one of its members to exercise the powers and perform the duties of the Vice-Chancellor.
- (1) The Vice-Chancellor shall be a whole-time officer Powers of the University and shall be the administrative and and duties academic head of the University. He shall, in the absence of vice. the Chancellor, preside at meetings of the University Chancellor.

(Chapter III.—Officers of the University.—Sections 18, 19.)

including any convocation of the University. He shall be an ex-officio member and Chairman of such subordinate authorities constituted by the University as may be prescribed by Statutes and shall be entitled to be present at, and to address, any meeting of any other subordinate authority of the University but shall not be entitled to vote thereat.

- (2) It shall be the duty of the Vice-Chancellor to ensure that the provisions of this Act and the Statutes, Ordinances, Regulations and Rules made thereunder are duly observed and he shall exercise general control over the affairs of the University and exercise all such powers as may be necessary for this purpose.
- (3) In any emergency which, in the opinion of the Vice-Chancellor, requires that immediate action should be taken, he may take such action as he may deem necessary and shall at the earliest opportunity report his action to the authority which would have ordinarily dealt with the matter:

Provided that where any such action taken by the Vice-Chancellor prejudicially affects any person in the service of the University, such person shall be entitled to prefer, within thirty days from the date on which he receives notice of such action, an appeal to the University and the decision of the University thereon shall be final.

Finance Officer.

- 18. (1) The Finance Officer shall be appointed by the University. He shall be a whole-time officer of the University and shall be paid such salary from the University Fund and shall hold office for such period as the University may decide.
- (2) If the Finance Officer is by reason of leave, illness or other cause, unable to exercise the powers and perform the duties of his office, the University may appoint a person temporarily to exercise his powers and perform his duties.

Powers and duties of the Finance Officer.

- 19. (1) The Finance Officer shall exercise general supervision over the University Fund and advise the University in regard to all financial matters concerning the University.
- (2) The Finance Officer shall, subject to the control of the University, manage the property and investments of the University. He shall be responsible for the preparation of the annual budget and the annual accounts.
- (3) Subject to the control of the University, the Finance Officer shall be responsible for seeing that all monies are expended for the purpose for which they have been granted or allotted.
- (4) Save as may be otherwise prescribed by Statutes, all contracts shall be signed by the Finance Officer on behalf of the University.

- (Chapter III.—Officers of the University.—Section 20.—Chapter IV.—Statutes, Ordinances, Regulations and Rules.—Section 21.)
- (5) The Finance Officer shall exercise such other powers as may be prescribed by Statutes.
- 20. (1) The Registrar shall be appointed by the Univer- The He shall be a whole-time officer of the University and Registrar. shall be paid such salary from the University Fund and shall hold office for such period as the University may decide.

- (2) The Registrar shall exercise such powers and perform such duties as may be prescribed by Statutes.
- (3) If the Registrar is, by reason of leave, illness or other cause, unable to exercise the powers and perform the duties of his office, the University may appoint a person temporarily to exercise his powers and perform his duties.

CHAPTER IV.

Statutes, Ordinances, Regulations and Rules.

21. (1) The University may make Statutes, Ordinances, Statutes, Regulations and Rules for the purpose of duly carrying out Ordithe provisions of, or exercising the powers conferred on it nances, by, this Act.

Regulations and Ruleshow made.

- (2) The University may delegate to a subordinate authority constituted by it the power to make Ordinances, Regulations or Rules to such extent as it may consider necessary and may, at any time, withdraw the power so delegated, or cancel any Ordinance, Regulation or Rule made by a subordinate authority.
- (3) Every Statute or Ordinance made under this Act shall, before it is given effect to, be submitted to the Chancellor and shall be modified or amended in such manner as may be suggested by the Chancellor.
- (4) The Chancellor may, at any time after an Ordinance has been made, signify to the University his disallowance of such Ordinance, and from the date of receipt by the University of intimation of such disallowance, such Ordinance shall cease to have effect.
- (5) Subject to the provisions of this Act, the Statutes may provide for all or any of the following matters, namely:-
 - (a) the constitution, duties and powers of the subordinate authorities which may be constituted by the University:
 - (b) the subordinate authorities of which Chancellor shall be an ex-officio member and Chairman:

(Chapter IV.—Statutes, Ordinances, Kegulations and Rules.—Section 21.)

- (c) the filling of vacancies of members of the subordinate authorities and all other matters relating to those authorities;
- (d) the appointment, conditions of service and powers and duties of the officers and other employees of the University other than the Chancellor and the Vice-Chancellor:
- (e) the constitution of a pension, insurance or provident fund for the benefit of the officers, Teachers and other employees of the University;
- (f) the conferment of honorary degrees, titles and other academic distinctions;
- (g) the institution and conferment of degrees, diplomas, titles, certificates and other academic distinctions;
- (h) the establishment and abolition of Faculties,
 Departments of Studies, institutions, including
 libraries, museums and other organisations;
- (i) the maintenance of registers of institutions recognised by the University or affiliated to it;
- (j) the maintenance of a register of heads of departments, not being Principals, of institutions established, maintained or managed by the University and the manner of determination of their seniority;
- (k) the maintenance of a register of Principals of institutions affiliated to the University and the manner of determination of their seniority;
- (1) the conditions under which institutions may be recognised by, or affiliated to, the University, and the withdrawal of such recognition or affiliation;
- (m) the institution of fellowships, scholarships, studentships, exhibitions, medals and prizes;
 - (n) the calling of meetings of the University and the giving of notice thereof to the members of the University and the quorum and procedure at such meetings;
 - (o) contracts by the University and the execution thereof;
 - (p) annual report of the University:
- (q) qualifications of Teachers including Teachers of the University;
- (r) the fees to be charged for courses of study in the University and in institutions established, maintained or managed by the University and for admission to the examinations for degrees and diplomas of the University;

(Chapter IV.—Statutes, Ordinances, Regulations and Rules.—Section 21.)

- (s) the manner of exemption from study referred to in sub-clause (a) of clause (5) of section 6; and
- (t) all other matters which by or under this Act are or may be provided for by Statutes.
- (6) Subject to the provisions of this Act and the Statutes, the Ordinances may provide for all or any of the following matters, namely:—
 - (a) the admission of students to the University and their enrolment as such;
 - (b) the courses of study to be laid down for all degrees, diplomas and certificates of the University;
 - (c) the degrees, diplomas, titles, certificates and other academic distinctions to be awarded by the University, the qualifications for the same, and the examinations and papers, if any, to be passed and submitted relating to the granting and obtaining of the same;
 - (d) the conditions of the award of fellowships, scholarships, studentships, exhibitions, medals and prizes;
 - (e) the conduct of examinations, including the terms of office and manner of appointment and the duties of examining bodies, examiners and moderators;
 - (f) the maintenance of discipline among the students of the University and the institutions established, maintained, managed or recognised by, or affiliated to, the University;
 - (g) the conditions of residence of students at the University and the institutions established, maintained, managed or recognised by, or affiliated to the University;
 - (h) the special arrangements, if any, which may be made for the residence, discipline and teaching of women students, and the prescribing for them of special courses of study;
 - (i) the emoluments, and the terms and conditions of service of Teachers of the University;
 - (j) the management of institutions established or maintained by the University;
 - (k) the supervision and inspection of institutions established, maintained, managed or recognised by, or affiliated to, the University; and
 - (l) all other matters which by this Act or the Statutes are to be or may be provided by Ordinance.

(Chapter V.—The University Fund, Annual Report and Accounts.—Sections 22—24.)

- (7) Subject to the other provisions of this Act and the provisions of the Statutes and the Ordinances, Regulations may be made to provide for all or any of the following matters:—
 - (a) the procedure to be observed at the meetings of a subordinate authority and the number of members required to form a quorum;
 - (b) the calling of meetings of such subordinate authority and the giving of notice to its members of the dates of the meetings and of the business to be considered thereat and the keeping of a record of the proceedings of such meetings;
 - (c) matters which by this Act, the Statutes or the Ordinances are required to be prescribed by Regulations; and
 - (d) all other matters solely concerning a subordinate authority or a committee appointed by it and not provided for by this Act, the Statutes or the Ordinances.
- (8) Subject to the provisions of this Act and the provisions of the Statutes, the Ordinances and the Regulations, Rules may be made for the purpose of duly carrying out the provisions of, or exercising the powers conferred by, this Act or to provide for matters which, by the Statutes, the Ordinances or the Regulations, are required to be prescribed by Rules.

CHAPTER V.

The University Fund, Annual Report and Accounts.

Fund of the University.

- 22. (1) The University shall have a fund, elsewhere in this act referred to as the University Fund.
- (2) All monies received by the University by way of fees, fines, endowments, grants, donations, bequests or loans or on any other account whatsoever, shall be credited to, and all expenditure incurred by the University shall be paid out of, the University Fund.

Annual Report. 23. The annual report of the University shall be prepared under the direction of such subordinate authority or officer and shall be submitted to the University on or before such date as may be prescribed by Statutes. The annual report shall be considered by the University at a meeting.

Annual Accounts and Budget. 24. (1) As soon as may be after the close of a year, the accounts of the University for that year shall be audited by an auditor appointed by the State Government or in such other manner as the State Government may direct.

(Chapter VI.—Supplementary Provisions.—Section 25.)

- (2) The University shall consider the audited annual accounts at a meeting and may take such action thereon as it thinks fit.
- (3) The budget for each year shall be presented to and considered by the University at a meeting convened for the purpose not less than one month before the end of the preceding year. The University may take such action thereon as it may deem fit.
- (4) Copies of the budget as passed by the University and the audited accounts together with copies of the audit report shall be submitted to the Chancellor and to the State Government.
- (5) The State Government may require the University to supply to it any information in regard to the accounts and the budget and the University shall comply with such requisition.

CHAPTER VI.

Supplementary Provisions.

25. (1) The Chancellor shall have the power to cause an inspection to be made by such person or persons as he may direct, of the University, its buildings, laboratories and equipments, and of any institution, and also of the examinations, teaching and other work conducted or done by the University, and may cause an inquiry to be made in like manner in respect of any matter connected with the University:

Visit and Inspection.

Provided that the Chancellor shall, in every such case, give previous notice to the Vice-Chancellor.

- (2) The Chancellor shall communicate to the Vice-Chancellor his views on the result of any such inspection or inquiry. The University shall consider such views at a meeting and communicate its opinion to the Chancellor. After considering such opinion, the Chancellor may give such advice as he thinks fit regarding the action to be taken on the result of the inspection or inquiry.
- (3) The University shall report to the Chancellor the action, if any, which is proposed to be taken or has been taken by it upon the advice given under sub-section (2).
- (4) If action be not taken within a reasonable time to the satisfaction of the Chancellor, the Chancellor may, after considering any explanation furnished or representation made by the University in this regard, issue such directions in writing as he may think fit and the University shall comply with these directions.

[West Ben. Act XXIX of 1981:]

(Chapter VI.—Supplementary Provisions.—Sections 26-29.)

Contract of service for officers and Teachers, 26. Except as otherwise provided under this Act or the Statutes, every salaried officer, not being the Vice-Chancellor, and every Teacher of the University shall be appointed under a written contract which shall be lodged with the University and a copy thereof shall be furnished to the officer or Teacher concerned.

Board of Arbitrators. 27. Every dispute arising out of a contract between the University and any of its officers or Teachers shall be referred to a Board of Arbitrators consisting of one member appointed by the University, one member nominated by the officer or Teacher concerned and an umpire appointed by the Chancellor and the decision of the Board on such dispute shall be final, and no suit shall lie in any Civil Court in respect of the matters decided by the Board.

Pension and provident funds.

- 28. (1) The University shall constitute for the benefit of its salaried officers (including the Vice-Chancellor), Teachers and other servants, in such manner and subject to such conditions as may be prescribed by Statutes, such pension, insurance or provident funds as it may deem fit.
- (2) Where a provident fund has been constituted by the University for the benefit of its officers, Teachers and other servants of the University, the provisions of the Provident Funds Act, 1925 shall apply to such fund as if the fund were 19 of 1926, a Government Provident Fund.

Power to remove difficulties. 29. If any difficulty arises with respect to the establishment of the University or any subordinate authority of the University or to the transaction of any business of the University, the Vice-Chancellor may refer the same to the Chancellor who may thereupon issue such direction or cause such action to be taken as appears to him to be necessary or expedient for resolving the difficulty.